

From: Ashok Kumar Khurana

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> Sent: 01 May 2015 19:12

> To: secy@cercind.gov.in

> Subject: Draft CERC (Grant of Connectivity, Long term, Access and Medium term Open Access in inter-State, Transmission and related matters) (Fourth Amendment), Regulations 2015

Dear Smt. Sarma,

This is inreference to the draft CERC (Grant of Connectivity, Long term Access and Medium term Open Access in inter-StateTransmission and related matters) (Fourth Amendment) Regulations 2015.

As mentioned inthe Explanatory Memorandum to the draft Amendment Regulation, MNRE vide letter dated 12th December2014, conveyed the intent of Government of India to provida framework for setting up of at least 25 solar parks eachwith a capacity exceeding 500 MW with a target of over 20,000 MW of solar power installed capacity in a span of 5years from 2014-15 to 2018-19.Further to thenotification, other states have also notified their solarpolicy/solar park policy wherein they would facilitate solar parks in their state. To achieve the target of 100 GW of Solar Power project installation by 2022, both central and State Governments needs to work together to promote more such solar parks.Hence, Solar ParkDevelopers designated by State Governments should also beincluded in this regulation. With this intention, we propose the following modification to the draft Amendment Regulations as outlined in the Annexure to this letter (attached as Annexure).

With Best

Regards, ASHOK KHURANA

Director General

Association Of Power Producers

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Annexure

Reference Clause	Draft Amendment	APP Suggestion
2	<p>Amendment to Regulation 2 of the Principal Regulations:-</p> <p>(1) The following provisions shall be added after sub- clause (b) (i)(e) of clause (1) of Regulation 2 of the Principal Regulations, namely :</p> <p style="text-align: center;"><i>"(f) Any company designated by the Central Government as Solar Power Park Developer;"</i></p>	<p>....</p> <p><i>"(f) Any company designated by the Central Government / State Government as Solar Power Park Developer;"</i></p>
2	<p>Amendment to Regulation 2 of the Principal Regulations:-</p> <p>....</p> <p>(2) Sub-clause (iii) shall be added after sub-clause (ii) of clause (1) of Regulation 2 of the Principal Regulations as under:</p> <p style="text-align: center;"><i>"(iii) Any company designated by the Central Government as Solar Power Park Developer, in respect of long term access;"</i></p>	<p>....</p> <p><i>"Any company designated by the Central Government / State Government as Solar Power Park Developer, in respect of long term access"</i></p>
3	<p>Amendment to Regulation 8 of the Principal Regulations:-</p> <p>The following proviso shall be added after third proviso to Clause (1) of Regulation 8 of the Principal Regulations, namely:</p> <p><i>"Provided also that the application by the applicant defined under Regulation 2(1) (b)(i) (f) shall be considered by CTU only if the Solar Power Park Developer is authorised by the Central Government to undertake infrastructural activities including arrangement for connectivity on behalf of the solar power generators and all operational and commercial responsibilities for the renewable energy generating station(s) in following the provisions of the Indian Electricity Grid Code and all other regulations of the Commission, such as grid security, scheduling and dispatch, collection and</i></p>	<p><i>"Provided also that the application by the applicant defined under Regulation 2(1) (b)(i) (f) shall be considered by CTU only if the Solar Power Park Developer is authorised by the Central Government/State Government to undertake infrastructural activities including arrangement for connectivity on behalf of the solar power generators and all operational and commercial responsibilities for the renewable energy generating station(s) in following the provisions of the Indian Electricity Grid Code and all other regulations of the Commission, such as grid security, scheduling and dispatch, collection and</i></p>

	<i>payment/adjustment of Transmission charges and losses, UI charges, congestion and other charges etc., and submit the documents to that effect to the CTU, along with the application for connectivity, with copy to the respective RLDC in whose control area it is located."</i>	<i>payment/adjustment of Transmission charges and losses, UI charges, congestion and other charges etc., and submit the documents to that effect to the CTU, along with the application for connectivity, with copy to the respective RLDC in whose control area it is located."</i>
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